

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Esst.(RJS)/58/2011

Date : 12.12.2011


I

Consequent upon the completion of training on 17.12.2011 of 8 RJS trainee Officers, following postings and transfer/posting are ordered with immediate effect :-

S. No.	NAME OF OFFICER / SARVA SHRI/ MS.:	FROM	TO	VICE SARVA SHRI/MS. :
1	Rajan Khatri	Trainee	CJ(JD)-JM, Neem-Ka-Thana(Sikar)	Vacant
2	Preeti Sharma	Trainee	ACJ(JD)-JM No.1, Bhilwara	Vacant
3	Munesh Chand Yadav	Trainee	CJ(JD)-JM, Rawatsar (Hanumangarh)	Leeladhar Swami
4	Sarita Naushad	Trainee	ACJ(JD)-JM, Merta	Vacant
5	Toshita Malani	Trainee	CJ(JD)-JM, Marwar Junction (Pali)	Meghna Jain
6	Dhanpat Mall	Trainee	CJ(JD)-JM, Talera (Bundi)	Vacant
7	Narendra Meena	Trainee	CJ(JD)-JM, Kishangarhbās (Alwar)	Vacant
8	Mukesh Pamami	Trainee	ACJ(JD)-JM No.2, Bhilwara	Vacant
9	Leeladhar Swami	CJ(JD)-JM, Rawatsar (Hanumangarh)	CJ(JD)-JM, Rallmagāra (Rajsamand)	Vacant
10	Meghna Jain	CJ(JD)-JM, Marwar Junction (Pali)	CJ(JD)-JM, Gangapurcity (Sawaimadhapur)	Vacant
11	Siddharth Deep	ACJ(JD)-MM No.4, Jodhpur Metropolitan	ACJ(JD)-MM No.25, Jaipur Metropolitan	Vacant

NOTE :- 1. The Officers mentioned at Serial No. 1 to 8 of the order shall assume duty at their respective places of posting in the F/N of 19th Dec., 2011.

2. Officer mentioned at Serial No. 9 to 11 are directed to hand over charge in accordance with order No.24/P.L. dated 23.11.1998.



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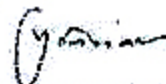
II

SHRI PAWAN KUMAR, an officer in the Senior Civil Judge Cadre, presently posted as Additional Civil Judge(Sr.Div.)-Additional Chief Judicial Magistrate, Behror (A war), is hereby transferred/posted at his own request as Additional Civil Judge(Sr.Div.)-Cum-Additional Chief Metropolitan Magistrate No. 11, Jaipur Metropolitan. He is appointed as the Presiding Officer of the Court ACJ(JD)-MM No.8, Jaipur Metropolitan also in addition to his own duty till further orders.

NOTE :-

1. He is directed to hand over charge in accordance with order No.24/P.I. Dated 23.11.1998.
2. He shall not be entitled to claim disturbance allowance and joining time.
3. He shall dispose off that much work so as to achieve at least 40% of the standard of work for which he is holding additional charge.
4. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,



REGISTRAR GENERAL